

12.42 hrs.

PAPERS LAID ON THE TABLE

Statement re. Central Government
Market Borrowings during 1971-72

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI K. R. GANESH) : I beg to lay on the Table a statement (Hindi and English versions) indicating the result of Central Government Market Borrowings during 1971-72. [Placed in Library. See No. LT-600/71].

RESIGNATION OF MEMBER

MR. SPEAKER : I have to inform the House that Shri T. Thirthagiri Gounder, an elected Member of Lok Sabha from Krishnagiri constituency of Tamil Nadu, has resigned his seat in Lok Sabha with effect from the 2nd July, 1971.

SHRI S. M. BANERJEE (Kanpur) : Why ?

MR. SPEAKER : You better ask him. No reason is given in that letter.

CORRECTION OF ANSWER TO
S. Q. NO. 313 RE. UTILISA-
TION OF ROSTAM
CRUDE OIL

MR. SPEAKER : Shri Sethi.

THE MINISTER OF PETROLEUM AND CHEMICALS (SHRI P. C. SETHI) : Sir, while replying to the supplementaries pertaining to starred question No. 313, in response to...

MR. SPEAKER : He may lay it on the Table.

SHRI P. C. SETHI : I beg to lay a copy of the statement on the Table of the House.

Statement

While replying to the supplementaries pertaining to starred question No. 313, in response to a supplementary by Shri D. D.

Desai asking whether Government would not consider Kandla as the site for a new refinery, I had *inter alia* stated that as far as the location of the site in the North-West was concerned, it had been given to a Technical Committee whose report we were awaiting. The correct position, however, is that the IOC had been asked to prepare a feasibility report for a refinery in North-West and to indicate therein the advantages and/or disadvantages of each of the proposed locations. That feasibility report was received in my Minister of 1st June, 1971 and is under examination.

2. To the extent indicated above, I crave the indulgence of the House to correct the reply previously given.

12.43 hrs.

ELECTION TO COMMITTEE

Governing Body of the Central Council
for Research in Indian Medicine and
Homoeopathy

THE DEPUTY MINISTER IN THE MINISTRY OF HEALTH AND FAMILY PLANNING (SHRI A. K. KISKU) : On behalf of Shri Uma Shankar Dikshit, I beg to move the following :

"That in pursuance of Rule 20 (10 and 11), read with Rule 24(2) of the Rules, Regulations and Bye-laws of the Central Council for Research in Indian Medicine and Homoeopathy, the members of this House do proceed to elect, in such manner as the Speaker may direct, two members from among themselves to serve as members of the Governing Body of the Central Council for Research in Indian Medicine and Homoeopathy."

MR. SPEAKER : The question is :

"That in pursuance of Rule 20 (10 and 11), read with Rule 24 (2) of the Rules, Regulations and Bye-laws of the Central Council for Research in Indian Medicine and Homoeopathy, the members of this House do proceed to elect, in such manner as the Speaker may direct, two member from among themselves to serve as members of the Governing Body of the Central Council for